- (1) Chairman and Managing Leader Director Central Mine Planning and Design Institute.
- (2) Director (Research and Development & Technology), Central Mine Planning & Design Institute.
- (J) General Manager, Central Coalfields Ltd.
- (4) General Manager (Coal Technology), Central Mine Planning & Design Insti-
- (5) Addl. Chief Mining Engineer, South Eastern Coalfields Limited.
- (6) Addl. Chief Mining Engineer, North Eastern Coalfields Limited.
- (7) Superintendent Geologist, Central Mine Planning and Design Institute.

A separate two-member team comprising of CMD, Singareni Collieries Company Limited alongwith Director(T) of that company has also gone to China for exploring the suitability of Chinese mining equipment for the underground mines in Singareni areas. No programme has been finalised yet for visit of the Chinese team which is expected to visit India after return of the Indian teams.

From the discussions held with the Chinese, side there are prima facie, indications that Chinese longwall equipment might be cheaper by 40% as compared to those from European sources.

बिहार में कार्यरत कोयला खानें

*275. श्री बहुमदेव आनंद पासवान : क्या कोयला मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या 1976 से पूर्व बिहार में 100 से अधिक खानें चालु हालत में थी;
- (ख) उनमें से कितनी खानें आजकल चालू हालत में ₹:
- (п) क्या काफी खानें चालु डालत में डोते हुए भी बंद कर दी गई है; और
 - (घ) क्या इस वजह से राज्य सरकार को क्षति हो रही है

और इस क्षति की पूर्ति के लिए केन्द्रीय सरकार राज्य सरकार को क्या मुखावजा दे रही है ?

कोयला मंत्रालय के राज्य मंत्री (श्री अजित कुमार पांजा) : (क) जी हां।

- (स्व) और (ग) कुल 156 स्वानों में से, जोकि वर्ष 1975-76 के दौरान कार्यचालन में थी, कई स्वानों को पनगीठेल किया गया है और केवल 7 खानों को अभी तक विभिन्न कारणों से अर्थात कोयला समाप्त हो जाने, अलाभकारिता, आदि के कारण बंद किया गया है । वर्ष 1993 के दौरान बिहार में कार्यवाणित स्वानों की संस्था 165 है।
- (घ) जी, नहीं । बंद की गई खानों से हुई 0.3 मिलियन टन की सीमान्तिक क्षति की तुलना में नई खोली गई खानों से 14.63 मि, टन का अतिरिक्त उत्पादन प्राप्त कर लिया गया है । इसके परिणामस्यरूप राज्य सरकार को समल्टी/कर, इत्यादि के रूप में अधिक राजस्य प्राप्त हुआ है।

Non-Recovery of Worker's dues from Sick Industrial Units

*276. SHRIMATI MIRA DAS: SHRI SOM PAL:

Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that it is almost impossible for sick and non-performing units in industrial sector to shut down officially, if so, the reasons therefor:
- (b) whether Government are aware of the fact that due to the above situation, the dues of workers like gratuity, privilege leave and provident funds remain locked up and sick units go into liquidation and then the revival process is lengthened beyond the limit of tolerance of unemployed workers; and
- (c) whether Government have undertaken any steps to retrieve the situation by way of legislative amendment in the labour laws or through administrative measures, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (c) Provisions for closing down an industrial establishment are laid down in the Industrial Disputes Act, 1947. As per the Act an employer who intends to close down an industrial establishment shall serve a notice on the appropriate Government. The obligation to serve notice does not exist for establishments employing less than 50 workmen as well as establishments set up for construction of